

- (c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) The Ministry is implementing the need-based and demand driven Central Sector Scheme of 'Vocational Training in Tribal Areas' for upgrading skills of the tribal youth in various traditional/modern vocations depending upon their educational qualification, present economic trends and the market potential and make them employable. Financial assistance is admissible to State Governments/UT Administrations (including Gujarat) and Non-Governmental Organizations on receipt of complete proposals as per the guidelines of the scheme, subject to availability of funds.

As per the information received from the State Government of Gujarat, 13 Vocational Training Centers are operational under the Central Sector Scheme of this Ministry in the State.

(b) and (c) During the last five years, an amount of Rs. 407.01 lakh was released to the State Government of Gujarat for Vocational Training in Tribal Areas under the Central Sector Scheme. Besides, a sum of Rs. 4.05 lakh has also been released to Non-Governmental Organizations functioning in Gujarat for imparting training to ST youth. As per the information received from the Tribal Development Department, Government of Gujarat, 4724 tribals have got trained/benefitted under the Scheme in the last five years.

**Demand to include more castes from Chhattisgarh
under ST**

†4017. SHRI SHIVPRATAP SINGH: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government of Chhattisgarh has sent a proposal to include some castes of the State in Scheduled Tribes;
- (b) if so, the details thereof;
- (c) the current status of the castes for which proposal has been sent;
- (d) the number of castes which have been included in Scheduled Tribes and the number of remaining castes and the reasons therefor; and
- (e) the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRIMATI RANEE NARAH): (a) and (b) Yes, Sir. This Ministry has received proposals for inclusion of certain communities in the Scheduled Tribe list of Chhattisgarh State. The name of the communities is given in the Statement (See below).

(c) to (e) The Government on 15.6.1999 (further revised on 25.6.2002) has approved the modalities for deciding claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Castes and Scheduled Tribes. As per the modalities, only those proposals which have been justified and recommended by the concerned State Government/UT administration and concurred in by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) are considered for amendment of legislation. These proposals have been processed as per the approved modalities.

Statement

*The list of communities for inclusion in Scheduled Tribe
list of Chhattisgarh*

Sl. No.	Name of the Community
1.	Abujh Maria and Hill Korwa
2.	Removal of area restriction in respect of Pardhi community
3.	Phathari as synoym of Pardhan (entry no. 35)
4.	Saura, Sahara, Soura and Saonra as synonyms of Sawar, Sawara (entry 41)
5.	Dhanuhar, Dhanuwar as a synonym of Dhanwar (entry no. 14)
6.	Rautia
7.	Binjhia
8.	Sabria
9.	Bhuian, Bhuyan as synonyms of Bharia Bhumia at Sl.No. 5
10.	Kisan community as synonyms of Nagesia, Nagasia at Sl.No. 32.